Annexure 9

Name of Corporate Debtor: Aditya Vidyut Appliances Limited; Date of Commencement of CIRP: 11th September, 2019; List of Creditors as on: 16th January, 2021

List of Other Creditors (Other than financial and Operational Creditors)

										Amount of			
										any			
										mutual			
										dues, that		Amount of	
									Amount of	may be set-	Amount of claims	claim under	Remarks,
Sr. No	Name of Creditor	Identification Number	Details of clai	ims received	Details of claim admitted				contingent claim	off	not admitted	verification	if any.
								% of					
							Whether	Voting					
					Amount of claim	Nature of	related	Share in					
			Date of Receipt	Amount Claimed	admitted	claim	Party	coc					
	Maharashtra State Electricity	U40109MH2005SGC15		86,63,55,772.00	86,63,55,772.00	Unsecured	No	Not		No			
1	Transmission Company Limited	3646	27 August 2020					Applicable	86,63,55,772.00		-	-	Note 1
	Aditya Electricals			29,00,000.00	29,00,000.00	Unsecured	Yes	Not		No			
2		Not Available	07 October 2019					Applicable	-		-	-	
Total			86,92,55,772.00	86,92,55,772.00				86,63,55,772.00					

**Note 1:** MSETCL has submitted two claims as Operational Creditor pertaining to breach of contract. The advocate on behalf of RP on August 8, 2020 issued a reply (with further reminder sent on October 26, 2020) stating that the claim made by MSETCL is arising out of an alleged contractual breach which in itself is a civil claim for damages in the nature which necessarily has to be adjudicated by an appropriate forum/court to become an 'obligation' by the Corporate Debtor to be payable to them.

Therefore, in absence of adjudication to the effect, the claim cannot be admitted as a 'contingent claim' or a 'probable claim of damages' in essence being a claim subject to adjudication by a competent authority.

Therefore, claim I and claim II submitted by MSETCL has been categorized as 'other Creditors' and not under the category of 'operational creditors' subject to adjudication of the same.

Thereafter, MSETCL has served a copy of application filed with Hon'ble Tribunal against the treatment of their claim by the RP and seeking directions that their claim be considered as 'operational debt' and MSETCL be included in the list of operational creditors. The filing of such application was informed to the RP vide email dated November 25, 2020.

Hence, the final admissibility of claim shall depend upon directions of Hon'ble NCLT in this regard.